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In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.2732/90

Date of decision: 02.04.1993.

Shri Vikram Singh & Others

...Applicants

Versus

Union of India & Others

...Respondents

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J)
The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants Shri D.R. Gupta, Counsel.

For the respondents Shri J.C. Madan, Counsel.

Judgement(Oral)
(Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman (J))

The applicants are employed in a canteen run in the office of the Director, Central Production Centre, Doordarshan. They have approached the Tribunal with the principal prayer that the respondents be directed to regularised their services.

2. A reply has been filed on behalf of the respondents. Counsel for the parties have been heard.

3. The applicants have come out with the specific case that the aforesaid canteen is run by the department. If this be the correct factual position, the applicants are certainly entitled to some reliefs. But the crucial question of facts to be decided is whether the said canteen is being run by the department. In the reply filed, the stand taken is that it is not a departmental canteen. On the contrary, the employees of the Central Production Centre have made an informal and duly private arrangement to cater to their needs. Neither the Centre has sanctioned a departmental canteen nor is such a canteen ~~is~~ being given a grant or subsidy from the Government. The material on record is so scanty that it will be difficult, if not impossible, for us to record

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a categorical finding that the canteen is being run by the department. We are, therefore, unable to grant any relief to the applicants.

4. However, we make it clear that it will be open to the applicants to seek their redress before an appropriate forum, if any.

5. The Application is dismissed, without any order as to the costs.

Subhash
(I.K. RASGOTRA)
MEMBER(A)

S.K.D
(S.K. DHAON)
VICE-CHAIRMAN(J)

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